

**PROCEEDINGS OF HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

SUB: ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY, HYDERABAD –
Nomination of Sri L.Venkateswara Rao, Secretary, District Legal Services Authority, East Godavari at Rajamahendravaram and Sri P.R.Rajeev, Secretary, District Legal Services Authority, Krishna at Machilipatnam, to participate in the Programme on implementation of NALSA (Child Friendly Legal Services to Children and their Protection) Scheme – 2015 at Vijayawada, Krishna District on 28.01.2017 – Relief arrangements - **ORDERS - ISSUED.**

REF: Letter Roc.No.263/APSLSA/2017, dated 11.01.2017 from the Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.

ORDER ROC.No. 303/2017-B.SPL., DATED: 23.01.2017

The High Court is pleased to pass the following Orders:

The Pri. District and Sessions Judges of East Godavari and Krishna Districts are hereby instructed to make necessary relief arrangements in respect of Secretaries, District Legal Services Authorities, East Godavari at Rajamahendravaram and Krishna at Machilipatnam, who are nominated to participate in the Programme on implementation of NALSA (Child Friendly Legal Services to Children and their Protection) Scheme – 2015 at Vijayawada, Krishna District on 28.01.2017.


REGISTRAR (VIGILANCE)

To

1. The Member Secretary, Andhra Pradesh State Legal Services Authority, City Civil Court Complex, Hyderabad.
 2. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to instruct the concerned for placing the proceedings in the High Court's website).
 3. The Pri. District and Sessions Judge, East Godavari at Rajamahendravaram.
 4. The Pri. District and Sessions Judge, Krishna at Machilipatnam.
 5. The Secretary, District Legal Services Authority, East Godavari at Rajamahendravaram.
 6. The Secretary, District Legal Services Authority, Krishna at Machilipatnam.
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